

Title: Regarding delay in commissioning the double-line between Kollam and Trivandrum Central railway stations.

MR. DEPUTY-SPEAKER: Nothing will go on record except Shri Sivakumar's speech.

*(Interruptions)**

SHRI V.S. SIVAKUMAR (THIRUVANANTHAPURAM): Sir, I would like to bring to the kind notice of the Government the indescribable delay in commissioning the 65 kilometres double-line between Kollam and Trivandrum Central Railway Stations. ...*(Interruptions)*

MR. DEPUTY-SPEAKER: Hon. Speaker has disallowed it because it goes against the rules, and I cannot review it. Please cooperate with the Chair. You can meet the hon. Speaker. Nothing will go on record. Shri Mohan, do not interrupt like this.

*(Interruptions) **

SHRI V.S. SIVAKUMAR : A host of obstacles, including labour problems and the reluctance of the Railway Safety Commissioner to certify the 15-kilometre stretch between Kadkkavoor and Murukkumpuzha, are the reasons for this. The doubling works ought to have been completed on 31st March, and the new line should have been commissioned, as announced earlier, by 14th April. But the Railway authorities have twice postponed the commissioning of this newly laid 65-kilometre railway line. The non-commissioning of this railway line has become a major bottleneck in the railway network in Kerala. Therefore,

* Not Recorded.

instructions should be given to the authorities to complete the railway line on a war-footing basis, and dedicate the second line to the nation by May 30, 2000. ...*(Interruptions)*

MR. DEPUTY-SPEAKER: Shri Mohan, I am on my legs. You are a senior Member, please resume your seat. I am on my legs.

SHRI MOHAN S. DELKAR : Sir, it is a very serious matter. ...*(Interruptions)*

MR. DEPUTY-SPEAKER: If you do not behave properly, then I will have to take action against you.

...(Interruptions)

MR. DEPUTY-SPEAKER: I have to take it very seriously.

श्री मोहन एस. देलकर : हम क्या करें?

MR. DEPUTY-SPEAKER: As per the rules, it has been disallowed. So, you are not going to raise that matter here. I cannot allow you to raise it.

SHRI MOHAN S. DELKAR : I want to know the reasons.

MR. DEPUTY-SPEAKER: I am not expected to explain to you as to why it has been disallowed. I have told you that you should go and meet the hon. Speaker and explain the position to him. It is against the rules and, therefore, we cannot allow that matter to be raised.

...(Interruptions)

MR. DEPUTY-SPEAKER: Shri Kulaste, the issue that you wanted to raise is a State subject. Therefore, you are not allowed to raise that matter now.

Shri Basu Deb Acharia, your issue is related to the Supreme Court. It has already been raised. Now, you are not allowed to raise that matter.

...(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record because I have not allowed him.

*(Interruptions)**

MR. DEPUTY-SPEAKER: It is disallowed. Nothing should go on record.

*(Interruptions)**

** Not Recorded.*

MR. DEPUTY-SPEAKER: The matter is related to the Supreme Court. Now, I give the floor to Shri Girdhari Lal Bhargava.